

26/10/04

Central Administrative Tribunal
Jodhpur Bench, Jodhpur

Original Application No. 217 and 218 of 2003
Date of Decision: this the 4th day of October, 2004

Hon'ble Mr. Kuldip Singh, Vice Chairman
Hon'ble Mr. G.R. Patwardhan, Administrative Member

1. Mrs. Nisha Mathur W/o Shri Basant Mathur,
Aged 40 years, by caste Mathur, R/o H. N. 372 Kamia Nerru
Nagar, Jodhpur.
2. Rajendra Singh Gaur s/o Sh. Gopal Singh
By case Brahmin (Gaur) R/o 176 Shakti Nagar-6, Paota,
Jodhpur.
3. Bhanwar Singh Naruka S/o Shri Goverdhan Singh, by caste
Naruka r/o New BJS Colony, Jodhpur.
4. Heera Ram Panwar S/o Shri Dhanna Ram by Caste
Panwar, r/o 43, Near Rly. Station, Mahamandir, Jodhpur.
5. Bhanwar Singh Sisodia S/o Shri Mangi Lal, r/o 16-A,
Behind Senapati Bhawan, Ratanada, Jodhpur.
6. Vaid Prakash Singhal S/o Shri Raghwar Dayal r/o 16/56,
Chopasani Housing Board, Jodhpur.
7. Mrs. Babita Choudhry w/o Shri Darshan Singh r/o Q.No.
92/93, Kirti Nagár, Krishî Upaj Mandi Road, Jodhpur.
8. B.K. Vyas S/o late Shri Mathu Lal C/o Shri Sher Singh
Bhati, R/o Out-side Nagori Gate, Jodhpur.
9. Kailash Kumar S/o late Shri Shyam Lal, r/o Near Sabhji
Mandi, Hathiyon Ki Baori, Paota, Jodhpur.



10. Rajendra Singh Chouhan S/o Shri Jeevan Singh r/o Hathi
Ram Ka oda, Kalyan Ka Bas, Jodhpur.

11. Yogesh Lodha S/o Shri Roop Kishore r/o Brahmapur,
Chune Ki Chowki, Jodhpur.

12. M.D. Chouhan S/o Shri Sardar Mal Chouhan r/o Near
Jogmaya Mandir, Indira Colony, Pratap Nagar, Jodhpur.

13. Deen Dayal s/o Shri Babu Lal r/o Kalal Colony, Gali No. 8,
Jodhpur.

14. Mrs. Sudha Mathur w/o shri Sandeep Mathur r/o Bhagat Ki
Kothi, Near Power House, Pali Road, Jodhpur.

15. Mrs. Sangeeta Rani Sharma w/o Sh. Roop Kishore
Sharma, r/o Chuna ki Chowki, Brahmpuri, Jodhpur.

Applicants in OA No. 217/04

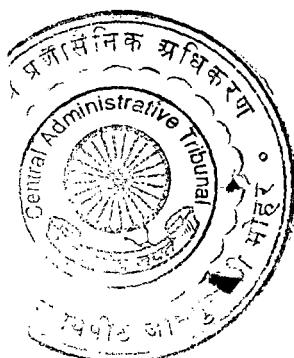
Chandra Prakash S/o Shri Anand Prakash Ramdeo Aged 38
years, by Caste Brahmin R/o Ramdeo Street, Damji Vyas Ka
Chowk, Nay Chowkia, Jodhpur.

Applicant in OA No. 218/04

[Mr. Harish Purohit, Advocate, present for the applicants.]

Versus

1. The Union of India
Through the Secretary to the Govt. Of India,
Ministry of Defence, Sena Bhawan, New Delhi-110001
2. The Director General of Signals,,
G.S. Branch, Signals-4 (C) Army Head Quarters, New
Delhi.
3. The Officer-in-Charge (Records),
Signal Records, Jabalpur (M.P.)



JK

4. The Administrative Commandant,

Station Head-Quarters Signals, Jodhpur.

Respondents in both OAs.218/04

[By Mr.M.Godara,Adv.brief holder for Mr. Vineet Mathur, for the respondents]

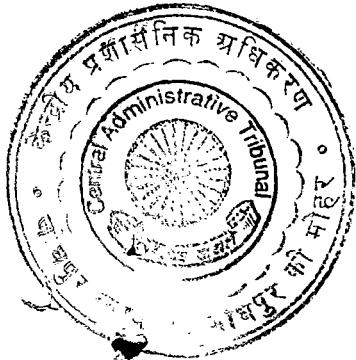
ORDER

[BY KULDIP SINGH, VICE CHAIRMAN]

Heard the learned counsel for the parties.

2. The applicant had filed this Original Application seeking the following reliefs. One of the relief was that the respondents be given direction to fix applicants' pay in the pay scale Rs. 3200-4900 :-

- "i. this original application may kindly be allowed;
- ii. the respondents may kindly be directed to make fixation of the applicant's pay in the pay scale of Rs. 260-480 from the date of their initial appointments. The fixation of the applicants' pay may kindly be made in the pay scale of Rs. 975-1660 from the date the pay scale of Rs. 260-480 was revised;
- iii. a direction may kindly be issued to the respondents to fix the applicants' pay in the pay scale of Rs. 3200-4900 from the date the pay scale of Rs. 975-1660 was revised as the pay scale of Rs. 3200-4900;
- iv. all arrears is accuring as such may kindly be paid to the applicants;
- v. the applicants' may kindly be declared be entitled for all consequential benefits and



1/1

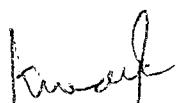
1/2/16

vi. costs of the O.A may kindly be avoided in favour of the applicants".

3. The learned counsel for respondents have placed on record an order dated 8th April, 2004 in which it is mentioned that the demand of the CSBOs for grant of pay scale of Rs. 3200-4900 have now been partly fulfilled and necessary promotion order for Time Bound Promotion Scheme at par with Telecom Department will be issued shortly by Signals Records. The learned counsel for applicants submit that in this changed situation, the O.As may be disposed of and they may be given a liberty to file fresh O.A., if any grievance still survives in regard to the implementation of the Scheme of 27th February, 2004 by which the scale of Rs. 3200-4900 is being granted by the respondents.

4. Ordered accordingly. After the orders are passed by the respondent department, if any grievance still survives the applicants' will be at liberty to file fresh O.A., if so advised.

→
(G.R.Patwardhan)
Admv.Member


(Kuldip Singh)
Vice Chairman

Jrm

Re & Co
Xp
~~Exhibit~~

Replay

Mr -
8/10